

(56)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A. No:608/99

Date: 22-4-1999

Between:

Smt. A. Swarajyalaxmi

.. Applicant

A N D

1. Union of India
Secretary
Ministry of Home Affairs,
New Delhi.

2. The Director of Census
Operations,
Govt. of India,
Andhra Pradesh,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. V. Venkateswar Rao

Counsel for the Respondents : Ms. Shyama

Coram:

Hon'ble Shri Justice D.H. Nasir, Vice-Chairman

Hon'ble Shri H. Rajendra Prasad, Member (A)

JUDGEMENT
(Per Hon'ble Shri Justice D.H.Nasir, Vice-Chairman)

Heard Mr. V. Venkateshwara Rao for the Applicant and Ms. Shyama for the respondents at length.

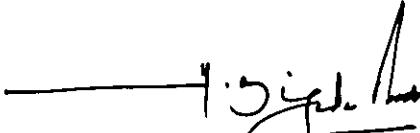
2. The Applicant is facing a disciplinary action on the ground that she secured the job on the basis of a fraudulent certificate. During the course of arguments it is revealed that the Inquiry Officer has already submitted his report to the Disciplinary Authority and that the Disciplinary Authority is likely to decide the matter within a short time. The learned counsel for the Applicant expresses an apprehension that the Applicant, though not responsible for committing any fraudulent act, is likely to be held guilty and to be removed from service. Counsel for the Applicant prays that the rights of the Applicant need be protected.

3. Considering the above facts and circumstances, we believe that the ~~interests~~ of justice would be served if the respondents and/or Disciplinary Authority is permitted to go ahead with the inquiry proceedings, but to refrain from ~~imposing~~ ^{enforcing} the eventual order for two weeks, ~~and~~ ^{the} the Applicant may, if aggrieved, take suitable proceedings if he/she may be best advised, calling in question the tenability of the order

which may be passed by the Disciplinary Authority.

Order Accordingly.

4. The OA is disposed of accordingly at the admission stage. No costs.

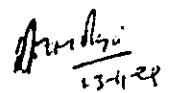

(H. RAJENDRA PRASAD)

Member (A)


(D.H. NASIR)

Vice-Chairman

MD


MD

Dictated in open court

Date: 22-4-1999

cc to day

1ST AND 2ND COURT

COPY TO :-

CNHCH

2. HHRP M(A)

3. HBSJP M(3)

4. B.R. (A)

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR.JUSTICE D.H.NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :-
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR:
MEMBER (J)

DATED: 22-4-99

ORDER / JUDGEMENT

MA / B. A. Y. C. P. No.

161

C.A. NO. 608/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALL OWNED.

R. C. P. A. OSED.

R.A. CLOSED.

DISPOSED OF WITH

— 20 —

RECORDED AS WITHDRAWN

CLASS/SELECTION

18 78 86

NO ORDER AS TO COSTS HYDERABAD BENCH

SRR

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